

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A.No. 759/92

Date of Order: 4.9.1992

BETWEEN:

V.S.Raghavendraswamy

.. Applicant.

A N D

1. The Supdt. of Post Offices,
Kurnool.
2. The Director General of Posts,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr. Krishna Devan

Counsel for the Respondents

.. Mr. N.R. Devraj, S.C.

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBLR (JUDL.)

(Order of the Single Member Bench delivered by

Hon'ble Shri T.Chandrasekhara, Reddy, Member (Judl.)

To

1. The Superintendent of Post Offices,
Kurnool.
2. The Director of General of Posts,
New Delhi.
3. One copy to Mr.Krishna Devan, Advocate
2-1164/20-B, Tilaknagar, Hyderabad-44.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One spare copy.

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The fact that the applicant had gone to Mysore to undergo said training in view of the orders dated 20.10.1989 passed by the First respondent is not at all dispute in this OA. While undergoing training naturally the applicant would have met with some expenses. For all purposes it has got to be taken that the applicant was "out side the headquarters" on official duty while undergoing the said training. So, as the applicant had been out side the headquarters it will be fit and proper to direct the respondents to pay the applicant the Daily Allowance to which he is entitled in accordance with rules.

Hence, we direct the respondents to reimburse to the applicant the daily allowance for which the applicant is entitled in accordance with rules for the said period of training from 23.10.1989 to 14.1.1990 the applicant had undergone in Mysore. If any payments had already been made towards the DA to the applicant the same shall be deducted from out of the amount that is payable in pursuance of this order of this Tribunal. This order shall be implemented by the respondents within 3 months from the date of the communication of the same. With the above said directions OA is allowed with at the admission stage. The parties shall bear their own costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 4th September, 1992

(Dictated in the Open Court)

8/5/92
Report filed on 8/5/92

Dear Sir
16/11/1992

ASR
W
TYPED BY

COMPARE

CHECKED BY

APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. SALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 4 - 9 - 1992

~~ORDER~~ JUDGMENT

R.A./C.A./M.A. NO

in

O.A. No.

759/92

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

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